

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **KAULA AGRO FOODS PVT LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KAULA AGRO FOODS PVT LTD
2.	Date of incorporation of corporate debtor	18.02.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, KOCHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U15490KL2008PTC021879
5.	Address of the registered office and principal office (if any) of corporate debtor	Kaula Agro Foods Pvt Ltd VIII/141a. Edavanakavu Temple Road Kurichilakode, Kodanadu P.O. Perumbavoor, Kerala - 683544
6.	Insolvency commencement date in respect of corporate debtor	4 TH December 2019 As per order of NCLT dated 4 TH December, 2019 in NCLT KOCHI BENCH PETITION NO.IBA/44/KOB/2019/1040
7.	Estimated date of closure of insolvency resolution process	1 st June, 2020. (180 days from the Insolvency Commencement date which is 3 rd December, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: A) Mr. K P. Dileep Regn. No:IBBI/IPA-001/IP-P01310/2018-19/12220
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. K P. Dileep Veluthedath House, Ponnurunni, Vytilla PO, Cochin -682019 Email Address: kpdileep57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. K P. Dileep kpdileep57@gmail.com Flat No. 8A. Paradiso Apartments, Paradise Road, Vytilla, Cochin-682019
11.	Last date for submission of claims	18th December, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink... https://ibbi.gov.in/downloadform.html Physical Address: NA


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KAULA AGRO FOODS PVT LTD** on 4th **December**, 2019. The creditors of **KAULA AGRO FOODS PVT LTD** are hereby called upon to submit their claims with proof on or before 18th December 2019 {fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place :


: DILEEP K.P IBBI REG NO 12220
: 5/12/2019. KOCHI